

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

8

## NEW BOMBAY BENCH

O.A. No. 363/92  
TAX NO.

198

DATE OF DECISION 9.4.1992

Shri N.E.Ghule Petitioner

Shri D.V.Gangal Advocate for the Petitioner(s)

Versus

Union of India &amp; Ors. Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. Justice U.C.Srivastava, Vice Chairman

The Hon'ble Ms. Usha Savara, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

HAN V.C.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

(3)

OA. NO. 363/92

Shri N.E.Ghule  
v/s.

... Applicant

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice U.C.Srivastava  
Hon'ble Member (A) Ms. Usha Savara

Appearance

Mr.D.V.Gangal  
Advocate  
for the Applicant

Mr.V.S.Masurkar  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 9.4.1992

(PER: U.C.Srivastava, Vice Chairman)

The applicant was appointed as Labour B on 17.5.1976. He was regularly promoted as plumber Grade III on 27.4.1984 and as plumber Grade II on 10.6.1989. The actual date of promotion was 13.1.1989. His basic pay was Rs.1225/-. He was issued reversion order on 14.3.1992 reverting him from plumber Gr.II to Plumber Gr.III and he was told that the same was as <sup>per</sup> the recommendation of Departmental Promotion Committee. The applicant contends that the Departmental Promotion Committee recommends promotion and not reversions. The applicant was again promoted as plumber Gr.II on 21.3.1992 in accordance with the recommendation of the Deptt. Promotion Committee but his salary was reduced from Rs.1225/- to Rs.1110/-. The applicant has submitted a representation on 26.3.1992 but the same was not replied to by the respondents. Accordingly, the respondents are directed to dispose of the representation of the applicant submitted on 26.3.1992 within a period of two months after a receipt of a copy of this order. The application stands disposed of with no order as to costs.

*U.S. Savara*  
(MS. USHA SAVARA)  
Member (A)  
mr.j.

*U.C. Srivastava*  
(U.C. SRIVASTAVA)  
Vice Chairman